GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)

Notification No. 30/2020 - Customs

New Delhi, the 10th July, 2020

G.S.R. _____ (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 9/2012-Customs, dated the 9th March, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 129 (E), dated the 9th March, 2012, namely:

2. In the said notification, in condition no. (iii), the following proviso shall be inserted, namely:-

“Provided that for the cases where the last date of re-import falls between the 1st February, 2020 and the 31st July, 2020, the last date stands extended by three months;”.

(F. No. DGEP/EOU/08/2020)

Gopal Krishna Jha, Director, Drawback

Note. –

The principal Notification No. 09/2012 –Customs, dated the 9th March, 2012 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide G.S.R. 129(E), dated the 9th March, 2012 and was last amended by notification No. 60/2017-Customs, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide G.S.R. 738(E), dated the 30th June, 2017.